

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI, DATED THE 9th MARCH, 1978.

NOTIFICATION
(INCOME-TAX)

NO. 2217 (F.NO.188/12/77-IT(AI)): In exercise of the powers conferred by section 126 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following amendments in the Schedule annexed to its Notification No.1(F.no.58/233/63-IT) dated 16th May, 1964 from time to time:

In the Schedule after serial No.42F(iv) following shall be added:

1.	2.	3.	4.	5.	6.
(v)	All cases of Central Government Employees posted in Mithan.	Income-tax Officer, B-Word, Central Salaries Circle, Calcutta.	Inspecting Asstt. Commissioner of Income-tax who has been appointed to perform the functions of an Inspecting Asstt. Commissioner of Income-tax in respect of Central Salaries Circle, Calcutta.	Appellate Asstt. Commissioner of Income-tax who has been invested with power to hear appeals against the decision of the Income-Tax Officer referred to in Col.3.	Commissioner of Income-tax, West Bengal who has been vested with the jurisdiction over the Central Salaries Circle, Calcutta.

This Notification shall come into force from the 1st April, 1978.

(M. SIMHRE)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To
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